

DIVISION BENCH
COURT - I

Pr-1

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1519(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD NOVEMBER, 2022, 10:30 A.M

IN THE MATTER OF	BAGADIYA BROTHERS PRIVATE LIMITED VS MAITHAN ISPAT LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physical)

For the Operational Creditor

Mr. Rishav Banerjee, Advocate

Mr. Aishwarya Kumar Awasthi, Advocate

For the Corporate Debtor

Mr. Joy Saha, Sr. Adv.

Mr. Shaunak Mitra, Adv.

Ms. Debdatta Ray Chaudhary, Adv.

ORDER

1. Ld. Counsel for the Operational Creditor present. Ld. Sr. Counsel for Corporate Debtor present.
2. Before rising of the Court, Ld. Counsel appearing for the Operational Creditor confirms that the parties have settled their disputes and the payment has been made by the Corporate Debtor and nothing remains due & in view of this he would like to withdraw the petition.
3. In view of this statement by Ld. Counsel appearing for the Operational Creditor this petition is accordingly dismissed as withdrawn.
4. File be consigned to record.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

**KIN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
(Court No. I)
KOLKATA
C.P. (IB) No. 1519/KB/2020**

Under section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

Bagadiya Brothers Private Limited [CIN U51101CT2002PTC022248], a Company incorporated under the Companies Act, 1956, having its registered office at Bagadiya Mansion, Ground Floor, Jawahar Nagar, Raipur – 492001.

... Operational Creditor

-Versus-

Maithan Ispat Limited [CIN U27109WB2003PLC096854], a Company incorporated under the Companies Act, 1956, having its registered office at 16, Strand Road Diamond Heritage, 14th Floor, Room-1412, Kolkata – 700001.

... Corporate Debtor

Date of Hearing: 22.09.2022

Date of pronouncing the order: 03.11.2022

Coram:

Shri Rohit Kapoor : ***Member (Judicial)***

Shri Balraj Joshi : ***Member (Technical)***

Appearances (via video conferencing/physical hearing):

For the Operational Creditor

Mr. Rishav Banerjee, Adv.

Mr. A.K. Awasthi, Adv.

For the Corporate Debtor

Mr. Shounak Mitra, Adv.

Ms. Debdatta Ray, Adv.

IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
(Court No. I)

Bagadiya Brothers Private Limited v. Maithan Ispat Limited
C.P. (IB) No. 1519/KB/2020

ORDER

Per Rohit Kapoor, Member (Judicial):

1. This Court convened *via* hybrid mode.
2. The said matter was reserved for Orders on 22 September, 2022 by this Adjudicating Authority. While perusing the records filed before us, we noticed that a memo dated 27 September, 2022 signed by Mr. Debdatta Ray Chaudhury, Advocate for the Corporate Debtor, stating that *'the parties have amicable settled their disputes and payment has been made by the Corporate Debtor against the entire outstanding amount and no further disputes remains between the parties'*.
3. Hence, before proceeding further we deem to appropriate to list this matter for clarification/further orders.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)

The order is pronounced on 03rd day of November, 2022